

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ACCORD INDUSTRIES LIMITED**

1.	NAME OF CORPORATE DEBTOR	Accord Industries Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	21 st January, 2003
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Ahmedabad
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U30007GJ2003PLC041867
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Alindra Plot No.15, Alindra GIDC, Manjusar, Savali, Vadodara-391775
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	*19 th June, 2020 (Order received on 26 th June, 2020)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	19 th June, 2020 (Copy received on 26 th June, 2020)
8.	NAME AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Ravi Kapoor Registration No.: IBBI/IPA-002/IP-N00121/2017-18/10290
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: ravi@ravics.com
10.	ADDRESS AND E-MAIL ID TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: ipaccord@ravics.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	25 th July, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the Accord Industries Limited on 19th June, 2020 (copy received on 26th June, 2020), under section 33 of the Code.

The stakeholders of Accord Industries Limited are hereby called upon to submit a proof of their claims, on or before 25th July, 2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

* 180 days for Corporate Insolvency Resolution Process got over on 21st January, 2020. However, on 19th June, 2020, Hon'ble NCLT, Ahmedabad Bench, passed an order for liquidation and hence date of closure of Insolvency Resolution Process is considered as 19th June, 2020.

Place: Ahmedabad
Date: 26.06.2020


Ravi Kapoor
Liquidator
IBBI/IPA-002/IP-N00121/2017-18/10290